HIGH COURT OF DELHI AT NEW DELHI

No. 90 /RG/DHC/2018
Dated 25/04/18

To

The District & Sessions Judge (Hq.)
Tis Hazari Courts,
Delhi

Subject: - Training of Trainers on Cyber Law, Cyber Crimes and Electronic Evidence.

Dear Sir,

I have been directed to bring to your kind notice that at the instance of eCommittee, Supreme Court of India, a Training of Trainers Programme for 3 days (from 14.05.2018 to 16.05.2018) is being organized at Sardar Vallabh Bhai Patel National Police Academy in Hyderabad. The Hon'ble Acting Chief Justice; High Court of Delhi has been pleased to nominate two Judicial Officers, Sh. Abhilash Malhotra, MM-03, Tis Hazari Courts, Delhi and Sh. Sushil Anuj Tyagi, ASCJ, South-East, Saket Courts, Delhi to attend the said Training Programme. The proposed curriculum of the training programme is attached herewith for being circulated to the nominated officers. The nominated officers may be requested to forward suggestions on additional topics to be included in the training module on or before 26.04.2018 for being communicated to the eCommittee.

Yours sincerely,

(Dinesh Kumar Sharma)
Registrar General

Encl: As above

D&S J(HQs.)
25/04/18

MOST IMMEDIATE/OUT AT ONCE
TIME BOUND

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) DELHI

28749-764.
No...../Misc./Trg./Gaz./2018 **Dated, Delhi the....25 APR 2018**

Copy forwarded along with its enclosures for information and necessary action to:-

1. The Ld. District & Sessions Judge, South-East District, Saket Courts, Delhi.
2. The Officer In-charge, Pool Car, Central District, Tis Hazari Court, Delhi
3. Sh. Abhilash Malhotra, MM-03, Tis Hazari Courts, Delhi.
4. Sh. Sushil Anuj Tagi, ASCJ, South-East District, Saket Courts, Delhi.
5. The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
6. The Sr./ Administrative Officer (Judl.), Admn. I, II, III and Filing Branch, Central District, Tis Hazari Court, Delhi.
7. The Drawing and Disbursing Officer, Central District, THC, Delhi.
8. The PRO, Tis Hazari Court, Delhi.
9. The PS to Ld. District & Sessions Judge(HQ), Tis Hazari Court, Delhi.
10. The Dealing Clerk (Leave), Judicial Branch (Central), THC, Delhi.

(Anju Bajaj Chandna)
Officer In-charge (Judl.)
For District & Sessions Judge(HQs)
Delhi

Encl: As Above

j. Voice and video recordings

2. Methods of verification of
   a. Chain of custody
   b. Integrity of data
   c. Integrity of computer output
3. Handling cases of
   a. Recovery and reconstruction of deleted and destroyed data
   b. Hidden data
   c. Data protected by encryption and passwords
   d. Spoofing of identities.

Day 3:

1. Use of tools for seizure and analysis of digital evidences of various types:
   a. Triaging
   b. Collection and analysis of RAM data
   c. Acquisition of evidences from computer, mobile, CCTV footage, web sites, audio/video recorders.
2. Collection of data from intermediaries and its evidentiary value.
3. Intermediary liability
4. Law relating to electronic evidence (admissibility, reliability and appreciation)
   a. Status of Sec 65B IE Act.
   b. Primary and secondary evidences in electronic form.
5. Court room practices:
   a. Examination in chief
   b. Cross examination
   c. Appreciation of expert opinion and forensic reports.
6. Case studies for imparting training.
7. Precautions for preserving electronic evidences in the court.

Draft Schedule for 3 days TOT course for Judicial Officers at NPA

Day 1:

1. Fundamentals of computers and networks; mobiles and cellular networks (recap of basic course for 2 hours)
2. Understanding cyber crimes
   a. Methods of identifying the suspect system and linking the suspect system to the suspect.
   b. Proving
      i. Transmission and publication of electronic messages and data
      ii. Unauthorized access, identity/data theft through various means.
      iii. Tampering data or computer source code through different means
      iv. Crimes through impersonation in digital world.
      v. Computer contaminants in a system, damages caused by it and its source. (case studies with presentation)
   c. Financial crimes committed through cloned credit/debit cards, payment gateways, ATM, POS, digital wallets etc.
   d. Cyber crimes and the provisions of IPC, IT Act and other special laws (IPR, copy right etc).

Day 2:

1. Standard procedures for collection of digital evidences (search, seize, acquire, preserve) of various types along with usage of tools (hands on case studies) :
   a. Computers and laptops (volatile and non-volatile data)
   b. Mobile devices including ipads
   c. Different forms of storage devices
   d. Email systems
   e. Social media platforms
   f. Databases generated by various applications
   g. Websites
   h. CCTV footages
   i. Interception records (voice / data)